

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 26<sup>th</sup> APRIL, 2024, 10:30 A.M.**

**IA (IBC)/45/GB/2023  
IA (IBC)/49/GB/2023  
IA (IBC)/92/GB/2024  
IA (IBC)/89/GB/2024  
In CP (IB)/24/GB/2019**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

<b>IN THE MATTER OF</b>	Punjab National Bank Vs Shree Sai Prakash Alloys Pvt. Ltd.
<b>UNDER SECTION</b>	U/ 7 of IBC, 2016

For Petitioner (s) : Mr. A. Prasad, Adv. }  
Ms. A. Khaitan, PCA } For Liquidator

For Respondent (s) : Mr. Nishant Das, Adv. R-1, 2 & 4 -----IA (IBC)/49/GB/2023 &  
Mr. Mukesh Sharma, Adv., R-5 ----- IA (IBC)/45/GB/2023

**ORDER**

**IA (IBC)/45/GB/2023**

Learned Counsel Mr. A Prasad appears on behalf of applicant. R-1, R-2 and R-4 are represented by Learned Counsel Mr. Nishant Das who appears physically in the Court. No appearance for R-3, even on earlier occasions R-3 has not appeared. R-3 set *ex-parte*. R-5 is represented by Learned Counsel Mr. Mukesh Sharma who appears through Video Conferencing. Despite giving final opportunity R-3 and R-6 have not filed their reply and in terms of orders of this Tribunal dated 13.12.2023, their right to file reply stands forfeited. Since, they are continuously not appearing they are also set *ex-parte*.

Learned Counsel for R-1, R-2, R-4 and R-5 states that they have already filed their reply affidavit. However, counsel for the applicant submits that the same has not been served on him. In view of the same, Learned Counsel for the applicant is directed to provide his E-mail ID to

the counsel on record for R-1, R-2, R-4 and R-5 who in turn shall provide soft copy of reply to the counsel for applicant during the course of the day.

List the matter for arguments on **22.05.2024**.

**IA (IBC)/49/GB/2023**

Learned Authorized Representative PCA Ms. A. Khaitan is present for the petitioner. For respondents R 1 and R2, Learned Counsel Mr. Nishant Das appears physically in the Court. R-3 has already been set *ex-parte*.

List for arguments on **22.05.2024**.

**IA (IBC)/92/GB/2024**

Learned Authorized Representative CA Ms. A. Khaitan appears on behalf of the Liquidator. The first progress report dated 11.04.2024 for the quarter ended on 31.03.2024, filed with this application discussed and taken on record, subject to just exceptions.

Accordingly, this application is allowed and **disposed of**.

However, this is to be noted that allowing of this application is limited only to taking the report on file.

**IA (IBC)/89/GB/2024**

Learned Authorized Representative CA Ms. A. Khaitan appears on behalf of the Liquidator. The preliminary report under Regulation 13 of IBBI Regulation, 2016 filed with application discussed and taken on record.

Accordingly, this application is allowed and **disposed of**, subject to just exceptions.

Sd/-  
**Satya Ranjan Prasad**  
**Member (Technical)**

Sd/-  
**H.V. Subba Rao**  
**Member (Judicial)**